

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/42(KB)2016
IA(COMPANIES.ACT)/32(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	YOGENDRA PAL JAIN & ANR VS SOUTH EASTERN CARRIERS PVT LTD.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Patita Paban Bishwal, Adv.] For the Respondent Nos. 3 & 4
Ms. Suranjana Chatterjee, Adv.]

Mr. Krishnaraj Thakker, Adv.] For the Respondent No. 5
Ms. Ujjaini Chatterjee, Adv.]
Mr. Sidharta Basu, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the respondents present.
2. Mr. Yogendra Pal Jain appearing virtually brings to our notice that our Order dated 14.03.2023 has not been complied with, particularly drawing our attention to paragraph no. 24 (iv) whereby and whereunder it was directed that the issue to be regularised since the Petitioner No. 1 has already crossed 70 years of age but was supposed to be continued in view of the *status quo* Order that was subsisting as on the date the said Order. Since no steps have been taken till date, we direct the respondent to file a compliance Order in terms of the said directions within a period of two weeks.
3. Therefore, we permit Extra-ordinary General Meeting (EOGM) be called in two weeks, preferably, on 24.04.2024 upon due notice to the concerned parties, at the corporate office of the company and compliance report be filed within a period of two weeks.

4. The parties agreed at the Special Officer already appointed in the matter, will be the Chairperson of the said meeting.
5. In the event, any other meeting is already held upon due notice to all the concerned parties, let the same be brought on record by way of a supplementary affidavit, within a period of two weeks along with the compliance report.
6. List the matter for further consideration on **22.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)